

Rs. 19.51 crores during the corresponding quarter of the last financial year.

"Workers' Investment Corporation"

562. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a Workers' Investment Corporation;

(b) if so, whether this would mobilise employees' savings and funnel them into enterprises in which they would be in partnership with the Government; and

(c) if so, the facts thereof?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) to (c) No scheme for setting up Workers' Investment Corporation has yet been formulated. The matter is under consideration of Government.

National Institute of Public Finance

563. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of REVENUE AND BANKING be pleased to state:

(a) whether the National Institute of Public Finance has been set up recently; and

(b) if so, the main objectives of the Institute?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) An Institute by the name 'National Institute of Public Finance and Policy' has been registered under the Indian Societies Registration Act in April, 1976.

(b) The main objectives are—

(i) to promote and conduct research on taxation, public expenditure, fiscal policies of the Government at all levels, inter-Govern-

mental fiscal relations, economic and pricing policies of private/public enterprises and related matters;

(ii) to promote and provide for training in the techniques of analysis of public finances; and

(iii) to undertake operational (advisory or research) work at the instance of Union/State or local Governments and others in areas of public interest.

Fine Imposed on Air India

565. SHRI S. A. MURUGANATHAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Air India was fined £1,000 by a London Magistrates Court following the death of a cargo of over 200 birds;

(b) if so, the facts thereof;

(c) whether any investigation has been instituted by the Government of India to find out the actual reasons for this happening and to fix the responsibility on officers of Air India; and

(d) if so, the broad outlines thereof and what further action has been taken thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (d) Air-India have been fined Stg. £ 10,000 by the Magistrate's Court of Middlesex, London following the incident of mortality of approximately 2000 birds which were airlifted for shipment to London on Air-India flight Delhi/Bombay/Kuwait/London of 30th September, 1975. The Corporation have filed an appeal against this decision of the Court.

The investigations made by Air-India into the incident reveal that after the aircraft landed at Kuwait, there was a bird ingestion in one of